

**BEFORE THE NATIONAL GREEN TRIBUNAL(SZ), SITTING AT
CHENNAI**

(Under Section 18(1) r/w S. 16 (i) of National Green Tribunal Act, 2010)
Appeal No. 30 Of 2024 (SZ)

Between:

**M/s. Srimex Mines & Minerals,
Represented by its proprietor, Sri B. Janga Reddy,
H.No. 9-7-199, Street No.2., Maruthi Nagar,
Opp. Santosh Nagar Colony, Champapet,
Hyderabad- 500059,
Email – aartimundhra13@gmail.com
Ph. No. – 9789052084**

...Appellant

- AND -

**1. The Ministry of Environment,
Forest and Climate Change
Rep. by its Secretary,
Indira Paryavaran Bhavan
Jorbagh Road New Delhi - 110 003
Email- mefcc@gov.in
Ph No- +91-11-2301196**

**2. State Environment Impact Assessment Authority (SEIAA)
Rep. by its Member Secretary
305, Maithrivihar,
Ameerpet, Hyderabad
Email Id – Not Known
Ph No.- Not Known**

**3. The District Forest Officer,
Office of the District Forest Officer,
Rangareddy, Telangana.
Email: dforangareddy@gmail.com
Phn No: 9440810107**

...Respondents

ADDITIONAL TYPESET FILED BY THE APPELLANT

S. No.	Date	Description	Pg.No.
1.	18.09.2024	Additional Affidavit Filed by the Appellant	1
2.	13.04.2023	Annexure A- Report of FRO	11

3.	18.05.2023	Annexure B- Letter given Forest Department	12
4.	18.05.2023	Annexure C - Copy of NOC issued by DFO, Rangareddy	13
5.	15.12.2021	Annexure D- Environment Clearance granted to Sri M.Koteswara Rao	14
6.	29.12.2003	Annexure E- The Existing Guidelines for safety	26
7.	18.03.2017	Annexure F- SEAC Minutes of the meeting	27

**Certified that the above documents are true copy of their
respective originals**

Dated at Chennai on this 18th day of September, 2024.



COUNSEL FOR THE APPELLANT

**BEFORE THE NATIONAL GREEN TRIBUNAL(SZ), SITTING AT
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- 2. State Environment Impact Assessment Authority (SEIAA)
Rep. by its Member Secretary
305, Maithrivihar,
Ameerpet, Hyderabad
Email Id – Not Known
Ph No.- Not Known**
- 3. The District Forest Officer,
Office of the District Forest Officer,
Rangareddy, Telangana.
Email: dforangareddy@gmail.com
Phn No: 9440810107**

ADDITIONAL AFFIDAVIT FILED BY APPELLANT

I, B. Janga Reddy, s/o Late Shri Ram Reddy aged about 52 years, Proprietor
of M/s. Srimex Mines & Minerals, Occ business r/o H.No. 9-7-199, Street



For SRIMEX MINES & MINERALS
[Signature]
Proprietor

No.2., Maruthi Nagar Opp. Santosh Nagar Colony, Champapet, Hyderabad-500059, do hereby solemnly and sincerely state as follows;-

1. I am filing this Additional affidavit which may be treated along with my averments and pleadings in the Memorandum of Appeal filed in Appeal no. 30 of 2024.
2. I am filing this Additional Affidavit as a reply to the Counter Statement filed by the SEIAA which is Respondent No.2. I am also filing this Additional Affidavit to reply to the allegations made against me with respect to the Document No. 9 filed by me, by the counsel for Respondent No. 3 (Forest Department) which was made in open court on 24.07.2024 and 20.08.2024.
3. I submit that I deny the allegations made against me with respect to the fabrication of Document No. 9. I state that I am a reputed businessman having legal and valid business in other parts of the State and also in other countries. I state that I take full effort to comply with all the provisions of the law since I set myself an International standard of compliance especially on environmental norms.



For SRIMEX MINES & MINERALS

Proprietor

4. I state that this entire project is a new project as far as I am concerned and I have taken every effort to comply with the law. I was informed that there was already an existing quarry operating with the knowledge of the government in the said site. Therefore, when the offer was made to me to take over the site, I had done my due diligence and enquired with various officials. Since a quarry was already existing I presumed that the government was aware and therefore I decided to invest the said site.
5. It is only under those circumstances that I have got myself involved in the present project after consulting various government officers including the respondents.
6. I state that I was informed that a No Objection Certificate will be required to be obtained from the Forest Department for processing of my application for Environmental Clearance. The same is displayed in the online portal while processing the application. Therefore, I approached the District Forest Officer, Mr. Sudhakar Reddy, (hereinafter referred to as "DFO"), during April, 2023, and I submitted all the documents to the officer. He advised me to contact the Forest Range Officer (hereinafter referred to as "FRO") to peruse the documents and visit the site. Accordingly, I approached the FRO and requested for inspection and processing my NOC.



For SRIMEX MINES & MINERALS
Proprietor

7. Thereafter, the FRO inspected my site and forwarded a report to the Forest Divisional Officer.
8. It is important to state that the report of the FRO clearly relies upon Geo reference, revenue record verification, and field survey and demarcation which was done earlier by the Inspector of Survey. The report clearly concluded that Survey No. 22, is not falling in the reserve forest area and it is a government land. A copy of this report is Annexed as Annexure A.
9. Thereafter, after the receipt of the report I again approached the DFO, to process my request for NOC. The officer after verification and consulting certain details with me regarding to land area, location, etc., directed me to approach the FRO, for further process by stating that the FRO deals with my concerned land areas circle.
10. Once again, I approached the FRO in the same building and requested to process my NOC. It is submitted that, then the FRO on 17.05.2023 or 18.05.2023, approximately, informed me over phone that my NOC was ready and asked me to collect from his office. Since, I could not immediately attend to the same I informed him over phone that I will appear in his office on 20.05.2023.



For SRIMEX MINES & MINERALS

Proprietor

11. On 20.05.2023, when I reached the office of the FRO, he handed me a copy of letter which is the document produced by the learned counsel for the forest department in the above Appeal on 24.07.2024. This document is annexed as Annexure B.

12. Immediately, I sent the copy of the letter to my consultant through WhatsApp. My consultant advised me that the letter only has information that Padkal reserve forest was notified. It did not grant or reject NOC for my project and Survey No. 22 and asked me to get it clarified. Therefore, I approached the FRO again and handed back the letter to him and told the letter neither grants nor rejects my NOC and was of no purpose for me. Therefore, I have handed back the letter and also did not acknowledge the receipt of any letter on that day.

13. Then after running pillar to post, I kept following up the matter with the FRO, finally on 03.06.2023 or 04.06.2023, approximately, I was waiting from the morning and only in the evening when the FRO was leaving office, on the way he handed over the NOC to me and took acknowledgment from me. This the only document that was given to me which was filed by me in my Appeal as Document No. 9, and I am filling a copy of the same for convenience in this additional affidavit as Annexure C.



For SRIMEX MINES & MINERALS

Proprietor

14. It is submitted that thereafter for some time I was in Namibia for some other business work. However, the FRO contacted me to find out when I would return to India and asked me to inform him of the same. Finally, when I came back to India this year and when I was in my village I informed him of the same. During the last week of June, 2024, he visited me near my village in his car and informed me that since some papers were not proper he wanted my signature again as acknowledgment. Therefore, trusting the officer I had also signed the document in Annexure B. It is only later that I realised that this was the originally returned letter and I asked why my signature was now obtained belatedly. He informed me it was for some purpose which did not concern me and assured that there is no problem from the Forest Department since they had already granted NOC. Since I was not comfortable with the explanation and realising I signed a government letter belatedly I requested for more clarification and the officer accordingly met me a day or two later. He again assured me it is only for some Department purpose and not to worry. In any event I had recorded the conversation due to my own doubts and uncertainty and will be constrained to produce the same if the allegation of fabrication is further made against me. To my shock and surprise, it is this letter which is now put forth against me as if it is only letter and with allegation of fabrication.



For SRIMEX MINES & MINERALS
Proprietor

15. It is submitted that both Annexure B & C, are all issued by the FRO which contains the signature of technical officer only. I do not know who is the technical officer or how many such officers are there. There is no necessity for me to fabricate any document. It is a matter of record that the FRO has already made a report dated 13.04.2023, (Annexure 8 of the main Appeal), which clearly says that my site is outside the reserve forest. The subsequent NOC only confirms the report and it is a matter of record from that angle the entire allegation of fabrication against me is unbelievable and is denied as nothing but a false allegation. It is matter of record that prior documents are also in my favour and therefore such an allegation against me is shocking and unwarranted. I am reputed businessman fully obeying the law and not made a single illegality till date. I am consulting my advocate and reserve my right to seek damages against the officer for instructing his counsel to make such allegation against me.

16. It is to be noted that all allegations are orally stated by the counsel and no affidavit to state the circumstances of fabrication is filed. I am ready and willing to prove all the events and facts as I narrated above or even have forensic examination of documents if allegation is made on an affidavit against me. I am at the mercy of the officers to grant me clearance and run business and such a statement against me is only showing some other factor or person behind the same and therefore my last resort to seek justice is only this Hon'ble Tribunal.



For SRIMEX MINES & MINERALS

Proprietor

17. It is submitted that with regard to the reply filed by the SEIAA, the same is unsustainable in the eye of law. I submit that the very same SEIAA has granted EC to similar projects at 50 meter from the reserve forest and even on the lands of the Reserve forest itself and such clearances granted by SEIAA are annexed as Annexure No. D. Therefore, the guideline of 50 meter stated by the SEIAA is denied as baseless and it is only arbitrary and unsustainable. I am also informed that even when projects are less than 50 meters from reserve forest they are granted on the basis of NOC by the forest department which applies in my case as well. Therefore, the reply of the SEIAA is arbitrary and unreasonable and vindictive violating my Right guaranteed under Article 19(1)(g) and Article 14 along with Article 21, of the Constitution of India, 1950.

18. It is submitted that in so far as mining projects situated nearby to the reserve forest it has been clarified by the MoEF, the Govt. of Telangana and it is existing principle of law in the State that the buffer or safety zone is only 7.5 metre whereas my project is situated at double the distance at 15 meters. The existing guidelines of safety buffer from the reserve forest area are produced as Annexure E.

19. In any event it is submitted that if the 50 metre buffer was the only problem then the same should have been communicated to me providing an opportunity to me to reply. I submit that I am ready and



For SRIMEX MINES & MINERALS

Proprietor

willing to move my project area away from 50 metre if that is the problem and I could have explained the same if I would have granted an opportunity.

20. Without referring the proposal back to SEAC and without giving an opportunity to explain, the SEIAA has rejected the proposal primarily on the basis that the project is situated in forest area and now by stressing that there is a 50 metre buffer, is thoroughly unsustainable.
21. Further, it is submitted that the proceedings pending before the Hon'ble Supreme Court in WP CIVIL No. 1394 of 2023 and the Office Memorandum issued by the MoEF & CC on 07.07.2021 and 28.01.2022 is not applicable to the present project. It is submitted that the present project was applied for Environmental Clearance as early as on 19.01.2016. Thereafter, due to violations of my predecessor in order to process the Environmental Clearance, a credible action case was also filed in CC No. 123 of 2017. Thereafter, the SEAC originally recommended for Environmental Clearance on 18.03.2017, which is annexed as Annexure No. F. However due to the issuance of the notification of MoEF for violation category projects, I was asked to apply again under the 2017 notification. Accordingly, I had applied again and I have been following up the application. Nevertheless, under one pretext or other I have been asked to apply again and again and I made applications and TOR and Form-1 had



For SRIMEX MINES & MINERALS

Proprietor

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been issued on 2019,2021 & 2022. Therefore, the present project is of the year 2016 only and therefore the judgement and OM cited is not applicable to the present project.

It is therefore most respectfully prayed that this Hon'ble Tribunal may be pleased take on record this Additional Affidavit and allow this Appeal as prayed for in the Memorandum of Appeal and thus render justice.

For SRIMEX MINES & MINERALS
[Signature]
Proprietor
DEPONENT.

Solemnly affirmed on this the
18th day of SEP 2024 and signed his
name in my presence

BEFORE ME

ATTESTED
[Signature]
T. SOMESHWER, M.Sc., LL.B.
ADVOCATE & NOTARY
Appointed by the Govt. of TQ.
GOMs No. 747/11
16-2-741/B/47, ASMAN GADH,
MALAKPET, HYDERABAD-500 036.



GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

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ANNEXURE - A

From
Sri. Ch.Venkataiah,
I/c Forest Range Officer,
Amangal.

To
The Forest Divisional Office,
Amangal.

Rc. No. 01/Amgl/2023, Dated: 13.04.2023.

Sir,

Sub:- Quarry lease for Quartz & Feldspar in Sy.No.22 (Govt. land) of Cheepununthala Village, Talakondapally Mdl. RR District, held by M/s. Srimex Mines and Minerals – Environmental clearance application filed before the SEIAA – Public hearing conducted – Requested to provide certain clarification to the Member Secretary, SEIAA – Report submitted – Regarding.

Ref:- FDO, Amangal Rc.No.278/S4/2021, Dt:20.03.2023.

With reference to the subject cited above, it is to submit that, on 11.04.2023 I and Staff of Amangal Range proceeded to M/s. Srimex Mines and Minerals which was located in Sy.No.22 of Cheepununthala Village Talakondapally Mandal and inspected the entire area with taking the Geo Co-ordinates and the same are imposed on block map and the area in question is not falling in the RF area of Padkal block.

Further it is submit that, as per the Gazzettee notification of Padkal RF block the Sy.No.22 is not included in the RF block area on 20.12.2022 and 27.12.2022 the AP SLR Rangareddy District furnished a report for the District Forest Officer, Rangareddy vide AD SLR file No.H3/2759/2022, Dt:30.12.2022 stating that, as per the request of the District Forest Officer, Rangareddy District, this office inspector of Survey and Deputy Inspector of Survey Revenue Divisional Office, Kandukur Division and Mandal Surveyor Talakondapally Mandal and Head quarter surveyor are conducted field Demarcation in presence of the Forest Section Officer, Padkal Block and mining lease holder persons were attended. Demarcation has conducted on 20.12.2022 & 27.12.2022.

The Inspector of Survey has submitted his report as per field survey with reference to the Village Map of Padakal Village and Cheepununthala Village and forest pillars Sy.No. 274 of Padakal Village is Reserve Forest Area and Sy.No.22 of Cheepununthala Village is a Government land, the Mining lease area is in Sy.No.22 of Cheepununthala Village. Which is Government land of Talakondapally Mandal and informed that village Boundaries of Padakal and Cheepununthala Villages some of the Gap Area is Ac. 1-35 gts is available which is treated as government land to an extent of Ac.1-25 gts covered with in forest area and remain Ac.0-10 gts covered by Trees and Bushes. The report along with panchanama, attendance sheet and map is enclosed herewith.

It is further submit that, as per the Geo reference map and the AD SLR inspection report the Sy.No.22 of Cheepununthala Village, Talakondapally Mandal is not reserve forest area and it is mentioned as government land.

This is submitted for favour of information and necessary action.

Yours faithfully


13/4/2023
Forest Range Officer

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

ANNEXURE-B

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Rc.No. 704/2021/S6,
Dated: 18.05.2023.

Office of the District Forest Officer,
Rangareddy.

Sri. D. Sudhakar Reddy, S.F.S.,
District Forest Officer,
Rangareddy.

Sub:- TSFD - Quarry lease for Quartz & Feldspar in Sy.No.22 (Govt. land) of Cheepununthala Vg., Talakondapally Mdl., RR Dist., District held by M/s.Srimex Mines & Minerals – Environmental Clearance application filed before the SEJAA – Public hearing conducted – Requested to provide certain clarification to the Member Secretary, SEJAA = Information furnished – Reg..

Ref:- Representation of M/s. Srimex Mines & Minerals, Rangareddy District,
Dt. 10.05.2023

ఆంధ్ర ప్రదేశ్

With reference to the subject cited above, it is to informed that, the Padkal Reserve Forest block was notified vide notification No. (5) Dt: 1st Di 1344 Fasli and notification U/s (10) Gazette notification published under notification No. (21) Dt: 29th Farvardi, 1345 Fasli with comprising the Sy. No. 277 & 274 of Padkal village

This is for information.

Sd/-
District Forest Officer,
Rangareddy.

To
M/s.Srimex Mines & Minerals,
Sy.No.22, Cheepununthala Village,
Talakondapally Mandál,
Rangareddy Dist.,

//t.c.b.o//


Technical Officer

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Annexure - C

Rc.No.704/2021/S6
Dated : 18-05-2023

Office of the District Forest Officer,
Rangareddy

Sri D.Sudhakar Reddy, S.F.S.,
District Forest Officer,
Rangareddy

Sub:- TSFD- Quarry lease for Quartz & Feldspar in Sy.No.22 (Govt.Land) of Cheepunthala Vg., Talakondapally Mdl.,RR Dist.District held by M/s Srimex Mines & Minerals - Environmental Clearance application filed before the SEIAA - Public hearing conducted - Requested to provide certain clarification to the Member Secretary, SEIAA - Information furnished-Reg.

Ref: 1. Representation of M/s Srimex Mines & Minerals, Rangareddy District,
Dt.10-05-2023



With reference to the subject cited above, it is informed that, the Padkal Reserve Forest block was notified Under Section 18 of Hyderabad Forest Act and published under notification No.(21) Dt.29th Farvardi, 1345 Fasli comprising forest in Sy.No.277 & 274 of Padkhal village Sy.No.22 is excluded as per Gazette notification in this Reserve Forest, there is no objection. Gazette Notification of Padkhal Reserve Forest is enclosed herewith for reference.

This is for information.

Sd/-
District Forest Officer
Rangareddy

To
M/s Srimex Mines & Minerals
Sy.No.22, Cheepuntala Village
Talakondapally Mandal
Rangareddy District

// t.c.b.o //

Blancher
Technical Officer

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Telangana)

To,

The Lessee
SRI M,KOTESWARA RAO
Plot NO.5, AIR Colony, L B Nagar, Hyderabad. -500074

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/TG/MIN/67940/2020 dated 01 Oct 2021. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|-----------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. EC Identification No. | EC21B001TG161713 |
| 2. File No. | SIA/TG/MIN/67940/2020 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | 9.90 Ha. of Rough Stone & Road Metal
Sand Mine of Sri M Koteswara
Rao, Sy No.345 of Girmapur
Village, Medchal Mandal, Medchal
Malkajgiri, Dist.T S. |
| 7. Name of Company/Organization | SRI M,KOTESWARA RAO |
| 8. Location of Project | Telangana |
| 9. TOR Date | 27 Oct 2020 |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 15/12/2021

(e-signed)
Sri Swargam Srinivas
Member Secretary
SEIAA - (Telangana)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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- I. This has reference to your application submitted online on 01.10.2021 (Proposal No. SIA/TG/MIN/67940/2020) received on 13.10.2021 and seeking Environmental Clearance for the proposed Rough Stone & Road Metal Sand of 9.90 Ha in favour of Sri M. Koteswara Rao, Survey No. 345 of Girmapur (V), Medchal (M), Medchal – Malkajgiri District. The Mine lease area is located between Latitude 17°38'46.9055" (N) to 17°38'47.3124" (N) and Longitude 78°27'5.8018" (E) to 78°27'9.6918" (E). It was reported that the nearest human habitation viz., Girmapur (V) which is existing at a distance of 1.3 km; nearest water body i.e., a water pond exists at 0.4 km (SW); nearest RF i.e., Dabilipur RF exists at 50 m (as per google map) from the boundary of the site. It was noted that the capital investment of the project is Rs. 25.0 Lakhs and maximum production capacity of the project is as follows:

Rough Stone and Road Metal – 4,19,938.20 m³/annum

- II. It is a semi-mechanized opencast quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. It is reported that the life of the Mine is estimated as 9 years (@4,19,938.20 m³/annum). The total mine lease area is 9.90 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 23.10.2021. The project is considered under 'B1' category as the mine lease area is 9.90 Ha > 5.00 Ha. Auto ToRs File No: SIA/TG/MIN/55472/2020, dated: : 27-10-2020, issued by SEIAA, Telangana. The proponent has undergone the process of public hearing on 25.08.2021 and submitted final EIA report for issue of EC. Based on the information furnished, presentation made by the proponent and the consultant M/s. Global Enviro Labs, Hyderabad; Minutes of Public Hearing and response of the proponent on issues emerged in public hearing; In-principle grant of quarry lease by the DMG, Hyderabad vide Notice. Dt. 08.11.2019 for a period of 20 years; Scrutinized /Approved Mining Plan; Lr. dt. 23.12.2019 of ADMG [I/c], Medchal-Malkajgiri District informing that there are 6 existing quarries (all the leases were granted before 09.09.2013) falling within 500m from the proposed quarry lease. The SEAC noted that the present mine lease area is 9.90 Ha., the total Cluster area is 38.759 Ha., and Net cluster area is 9.90 Ha., > 5.0 Ha. Hence, the project is considered under 'B1' category. The State Level Environment Impact Assessment Authority (SEIAA) in its meetings held on 15.11.2021 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC-Telangana, the SEIAA-Telangana approved prior Environmental Clearance to the project with a condition that the proponent shall comply the conditions stipulated in the NOC issued by DFO vide Lr.dt.03.05.2021. The SEIAA-Telangana hereby accords prior Environmental Clearance to the project as mentioned at Para No: I under the provisions of EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Wet drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.

- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc; having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted. The CPCB guidelines in this respect shall also be adhered.
- iii. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iv. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- v. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- vi. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wild Life Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
- vii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- viii. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.
- ix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.

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- x. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.
- xi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
 - The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
 - The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with Pucc only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.
 - No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be avoided. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
- xii. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
 - All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training. Awareness and information on safety and health aspects.
 - The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

- xiii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels.
- xiv. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines
- xv. The illumination and sound at night at project sites will disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have the right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- xvi. Fencing shall be provided all around the working mine area.
- xvii. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xviii. Regular monitoring of ambient air quality shall be carried out and records maintained

b) Water Pollution:-

- i. The source of water is through Ground water from nearby village. Total water requirement is 15.0 KLD. Out of that, 8.0 KLD is used for Dust suppression purpose, 3 KLD for Domestic purpose, 4.0 KLD for Green belt purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- vi. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.

- vii. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be ascertained the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Ministry of Environment and Forests, its Integrated Regional Office, Hyderabad, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- viii. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six monthly basis.
- ix. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off, acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- x. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- xi. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
- xii. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

- xiii. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
- xiv. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.
- xv. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee
- c) **Solid Waste :-**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps.
 - ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
 - iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
 - iv. Separate area shall be demarcated for overburden and refilling. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
 - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned Regional Office of MoEF&CC.
 - vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent runoff water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
 - vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

viii. The following measures are to be adopted to control erosion of dumps:-

- Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump
- ix. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- x. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

B. General Conditions:

1. This order is valid for a period of 30 years OR Life of mine, whichever is earlier. It was reported that the life of the mine is 9 years (@19,938 m³/annum).
2. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
3. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.
4. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
7. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
8. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
9. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.

10. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."
11. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
12. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented. Status report on the same may be sent to MoEF& CC Regional Office and DGMS on half-yearly basis.
13. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
14. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminium. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one. X-Ray must meet ILO criteria (17 x 14 inches and of good quality).

15. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
16. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
17. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office along the Ministry along with District Administration,
18. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
19. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
20. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.

32. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
33. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
34. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
35. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
36. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
37. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 30.09.2020 and implement the commitments made by project proponent during the public hearing as a part of CER contained in EIA/EMP report.
38. The funds earmarked for environmental protection measures (**Capital cost: Rs. 15.35 lakhs and recurring cost: Rs. 11.43 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Integrated Regional Office located at Hyderabad.
39. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
40. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of the Ministry of Environment, Forest and Climate Change, Hyderabad by e-mail.

41. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
42. The proponent shall obtain all other mandatory clearances from respective departments.
43. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
44. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
45. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
46. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
47. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www. parivesh.nic.in

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Sri M. Koteswara Rao,
(9.90 Ha. Rough Stone and Road Metal Sand),
R/o. Plot No.1, 5-1050, Street No. 16,
Plot No. 5, AIR Colony, L.B. Nagar, Hyderabad,
Telangana State - 506001
Ph No: +91 98480 45641
Email: ecmkrao99@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: RR-II, TSPCB for information.
4. The IRO, MoEF&CC, GoI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GoI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

T.C.F.B.O.//


 JOINT CHIEF ENVIRONMENTAL ENGINEER

Validity unknown

Digitally signed by Sri Swargam
Srinivas
Member Secretary
Date: 12/15/2021 12:19:01 PM

2. Instructions / Guidelines for obtaining Clearance under Forest Conservation Act, 1980 :

GOVERNMENT OF ANDHRA PRADESH FOREST DEPARTMENT

From
Sri S.K. Das, IFS.,
Principal Chief Conservator of Forests,
Aranya Bhavan, Hyderabad.

To
The Director of Mines and Geology,
B.R.K.R. Complex
Hyderabad.

Ref. No. 52627/2000/F2, dated 9.12.2003

Sir,

Sub:- Grant of leases in Forest lands – certain clarification sought for – Reg.
Ref:- D.M.G. Letter No. 23533/R4-2/01, dated 22.10.2003.

With reference to the letter cited above, it is confirmed that there is no provision in the A.P. Forest Conservation Act or in any other act pertaining to the forest department specifying any distance to be left from the forest boundary to that of an area to be considered for mining lease outside the forest areas. It was also opined that no distance is to be maintained from the forest boundary while granting mining leases located outside the forest areas. However, it is informed that 7.5 meters radius should be maintained as safety zone area while granting the mining lease as per Forest Conservation Rules.

Yours faithfully,
Sd/- Onkar Singh,
For Prl. Chief Conservator of Forests

Endt. No. 23533/R4-2/2002

Dated; 29.12.2003.

A copy of the letter cited is communicated to all Dy. Directors and Asst. Director in Head Office for perusal and record.

Sd/- K.SESHAGIRI RAO
For DIRECTOR OF MINES AND GEOLOGY.

To
All the Dy. Directors of Mines and Geology and
Asst. Directors of Mines and Geology
Office of Head Office.

GOVERNMENT OF ANDHRA PRADESH FOREST DEPARTMENT

Ref.No.4775/2003/F.3
Dt.18.2.2003.
Sri S.K.Das., IFS
Principal chief Conservator of Forests

Office of the Prl. Chief Conservator of Forests
Aranya Bhavan, A.P., Hyderabad.

Sub:- Forest Conservation Act,1980 Revised Act – Communicated – Regarding.
Ref :- Gazettee Notification of Ministry of Envi. & Forest, New Delhi, Published in Gazette of India Extra-ordinary. Part-II. Section 3(1) Dated 10.1.2003.

Minutes of the SEAC Meeting held on 18.03.2017.

Agenda Item: 44	12.95 Ha. Quartz and Feldspar Mine of M/s. Srimex Mines and Minerals, Sy.No. 22, Cheepununthala (V), Talakondapalli (M), Mahabubnagar District. - Environmental Clearance - Reg.
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The representative of the project proponent Sri B. Jagan Reddy; and Sri. M. Venkatesh of M/s. Global Enviro Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

It is noted that the mine lease area is 12.95 Ha. which is less than 25.0 Ha. The project is considered under B2 Category as per the guidelines of the MoEF&CC, Gol. The proponent submitted application along with Approved Mining Plan, EMP Report.

The proponent submitted a copy of Notice dt. 26.04.2016 of DMG, Hyderabad granting quarry lease (in principle) in favour of the proponent for a period of 20 years. It may be noted that the Mine lease is granted after 09.09.2013.

The proponent also Submitted a copy of Ir.dt.17.02.2017 of ADMG, RR District informing that another quarry lease of Sri V. Anantha Reddy (2.08 Ha.) exists within 500m from the proposed quarry lease.

The nearest village to the proposed site is Silapuram (V) which is existing at a distance of 1.0 km from the mine lease area, Ramnutla RF exists at a distance of 1.5 km, nearest village road exists at a distance 1.0 km and Water pond exists at 0.8 km from the boundary of the site.

The proponent is proposing the following measures towards control of Air Pollution:

- Regular spraying of water by water sprinkling system on haul roads and retaining wall within the premises.
- Water sprinkling on blocks before dressing.
- Drilling with wet gunny bags on drilling surface.
- Timely maintenance of vehicles to minimize air pollution due to movement of vehicles.
- Dust masks for employees.
- Covering the Mineral carrying vehicles with tarpaulin covers.
- Plantation of trees along the roads and OB dump to reduce the impact of dust in the nearby villages. Fertile soil will be purchased locally to spread on dump for plantation.

The source of water requirement for the proposed project is from nearby village by tankers.

The proponent is planning to dump OB within their Mine Lease Area. The proponent is proposing retaining wall around the dump on dip side to arrest the loose material. They are proposing local species of plants for plantation along the Roads & OB dump. The project proponent is proposing garland drain and siltation pond to arrest siltation. The list of plants proposing for greenbelt are Neem, Eucalyptus & Mango.

The proposed project is Rs. 1.2 Crores. The proponent is proposing budget for Environmental protection towards Capital Cost: Rs. 10.28 Lakhs and Recurring Cost: Rs. 6.33 Lakhs/annum. They allocated Rs.1.5 lakhs of EMP cost towards plantation which is more than 10% of EMP.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item: 45	6.39 Ha. Rough Stone and Road Metal of M/s. Sri Hari Quarries & Stone Crusher, Sy.No. 581/5, Pillipally H/o. Nadivanaparthi (V), Yacharam (M), Ranga Reddy District. - Environmental Clearance - Reg.
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**IN THE NATIONAL GREEN
TRIBUNAL, (SZ) CHENNAI
APPEAL No. 30 of 2024**

**ADDITIONAL TYPESET
FILED BY THE APPELLANT**

COUNSEL FOR APPELLANT

**M/s. S. SAI SATHYA JITH (Ms.
1442 of 2011) & Aarti R.
Mundhra (Ms. 4174 of 2022)
Mob:- 9789052084; Email Id:-
aartimundhra13@gmail.com**